

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHER ZONE AT CHENNAI**

ORIGINAL APPLICATION NO.75 OF 2021

Anoop
26/711C, Mambatta,
Kommeri, Kozhikode, Kerala – 673007.

...Applicant

Versus

State of Kerala
Through the Principal Secretary,
Room No.406, Annex II, Secretariat,
Thiruvananthapuram – 695001 & others

...Respondents

REPLY STATEMENT FILED ON BEHALF OF THE 3RD RESPONDENT

E-filing No. :

Filed On : 17.11.2021

Place : Chennai

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INDEX

Sl. No.	Date	Description	Page No
1.	17.11.2021	Reply Statement filed on behalf of the 3 rd Respondent	1-9
2.		Copy of Extract of the Minutes of Meetings	10-15
3.		Copy of Form-2 Application in Parivesh Online Portal on 08.11.2019	16-24

Dated at Chennai on this 17th day of November, 2021


COUNSEL FOR 3RD RESPONDENT

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI

Application No. 75 of 2021

Anoop
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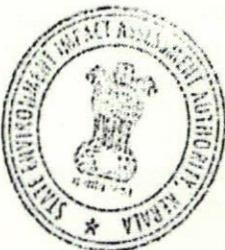
State of Kerala
Through the Principal Secretary,
Room No.406, Annex II, Secretariat,
Thiruvananthapuram - 695001 & others

...Respondents

REPLY STATEMENT FILED ON BEHALF OF THE 3RD RESPONDENT

I, RAN.I.R.S, W/o.Mr._R. Prabodh Chandran aged 45 years, having Office at Thiruvananthapuram do hereby solemnly affirm and sincerely state as follows:-

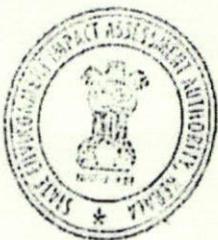
1. I am well acquainted with the facts of the case from the available records and I am authorized to file this Reply Statement on behalf of the 3rd Respondent vide G.O(Rt) No.125/2017/Envvt Dated, Thiruvananthapuram, 30/11/2017. It is submitted that the authority is yet to be constituted and the reply is filed solely based on the records available. I crave leave of the Hon'ble Tribunal to file additional statement reply as and when additional facts are available to the Respondent.
2. I humbly submit that the present Original Application has been filed by the Applicant herein seeking the following relief:



R. Anoop

LEGAL OFFICER
SR1AA

- i. Pass an order directing SEIAA to stay the ongoing mining operation in lieu of the EC dated 23rd February, 2018 (223/KNR/2017/DEIAA) granted to RDS Project Limited for mining 55,000 TPA granite at Survey No.74/1D in Kuttoor Village, Taliparamba Taluka, Kannur District by DEIAA;
- ii. Pass an order directing SEIAA to revoke the EC dated 23rd February, 2018 for non-compliance of its conditions;
- iii. Pass an order directing SEIAA to set aside EC Application No.1504/EC3/2019/SEIAA on adjacent land in Survey No.74/1D in Kuttoor Village, Payyannur Taluka, Kannur District until violation proceedings under the EP Act is undertaken against the proponent;
- iv. Pass an order directing SEIAA to carry out a site inspection to assess the quantity of granite quarried by RDSPL in the area specified in the EC dated 23rd February, 2018 and to assess the violations and non compliance of conditions of EC dated 23rd February, 2018;
- v. Pass an order directing RDS Project Ltd. To restore the area and environment over which excess granite has been quarried at Survey No.74/1D in Kuttoor Village, Taliparamba Taluka, Kannur District in lieu of EC dated 23rd February, 2018 dated 23rd February, 2018;
- vi. Pass an order directing RDS Project Ltd. To compensate the State of Kerala for the extra quantity of granite mined in excess of



Ramku

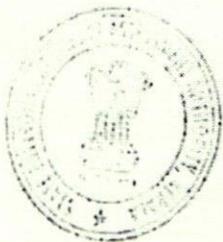
LEGAL OFFICER
SEIAA

55,000 tonnes at Survey No.74/1D in Kuttoor Village, Taliparamba Taluka, Kannur District in lieu of EC dated 23rd February, 2018 dated 23rd February, 2018;

vii. Pass an order imposing exemplary cost on RDS Project Ltd. For undertaking large scale illegal mining in violation of EC dated 23rd February, 2018 dated 23rd February, 2018;

3. It is submitted that the Respondent submit certain facts, which are necessary for the present Application, are placed hereunder in seriatim

- I. It is submitted that the Environmental Clearance was issued by DEIAA, Kannur to Sri.Somit Goyal, M/s RDS Project Limited, Shihab Thangal Road, Ernakulam as per order No. 223/KNR/2017/DEIAA Dt.23/02/2018 for the period of validity for 5 Years from 23.02.2018 for the quarry project in Re.Sy. No.74/1D at Kuttoor Village, Thaliparamba Taluk, Kannur District, Kerala and the validity of EC will be expired on 22.02.2023.
- II. It is submitted that proponent has submitted application in Parivesh Online Portal on 08.11.2019 has sought Environmental Clearance under EIA Notification, 2006 for the quarry project in Re.Sy No.74/1D at Kuttoor Village, Thaliparamba Taluk, Kannur District, Kerala State for an area of 0.9710 Ha.
- III. It is submitted that the proposal was placed in the 108th meeting of SEAC held on 13th & 14th January 2020. The Committee directed the proponent to submit the following documents/details:



Ramya

LEGAL OFFICER
SEIAA

1. Application in Form IM
2. Google map with boundary of project area marked with boundary pillars
3. Revised Project cost taking into consideration the investment required for land, infrastructure, environmental management including green belt development and compensatory afforestation/tree planting required, environmental and social commitment to be full-filled, administrative expenses etc
4. Land use/Land covers details within 500m radius of the project location
5. District Mineral Survey Report
6. Approved Mining Plan
7. Revised Environment Responsibility Plan with monitor able action components
8. Survey map indicating the nearby houses and other structures indicating distance from the project location
9. Details for proving land ownership
10. Detailed bio-diversity assessment of the region
11. Map showing the project area overlaid on the hazard zonation map of the region
12. Site-specific Environmental Management Plan and Risk Assessment Plan

IV. It is submitted that the proponent has submitted the documents through online on 09.03.2020.

V. It is submitted that the proposal was heard and examined in the 112th meeting of SEAC and decided to constitute a Sub-Committee



Ramulu

LEGAL OFFICER
SE/IAA

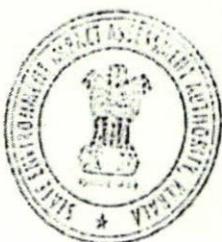
consisting of Dr.R. Ajayakumar Varma and Dr.N.Anilkumar for Field Inspection. The Sub-Committee visited the project site on 27.11.2020. And the sub committee had made some observations and recommendations.

VI. It is submitted that in the 112th SEAC directed the proponent to submit the following documents/details. However, this has not found submitted.

- i. *Completely filled Form IM*
- ii. *Affidavit on ownership.*
- iii. *DSR should be updated.*
- iv. *Air & water quality details*
- v. *Distance from the proposed quarry to the nearby houses/buildings*
- vi. *Revised CER with details of the proposed program.*
- vii. *Environment Management Plan should consider the presence of the crusher unit within 25 m.*

2. It is submitted that only on satisfactory compliance of the conditions ,recommendations and observations, if any, the SEAC may evaluate and ascertain the environmental feasibility and decide on the issuance of environmental clearance.

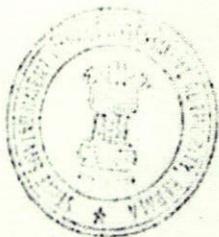
VII. It is submitted that the proposal was placed in the 119th meeting of SEAC held on 23rd, 24th & 25th February 2021. The Committee discussed the Field Inspection Report and decided to direct the proponent to submit the following documents/details:



Rammul

LEGAL OFFICER
SEIAA

1. "A portion of the proposed site forms part of the operational granite building stone quarry project of the same proponent in the same Survey Number and a portion of the land has already been mined out. Therefore, proposed scheme of mining is not found feasible and therefore, a revised mine plan should be uploaded.
2. The proponent should upload a revised EMP incorporating CER. The implementation plan of the CER proposals should be such that its execution should be completed within the first two years so that it could be maintained by the proponent during the next three years.
3. The proponent should upload a detailed environmental management plan that could mitigate the potential hazardous situation that may arise due to the mining activity in the proposed project site taking also into consideration the impacts due to the adjacent operational quarry.
4. The proponent should upload a detailed water management plan that includes water demand for different purposes during the mining activity and the source of water and its adequacy considering the ongoing mining activity in the adjacent operational quarry.
5. The proponent should upload a detailed drainage plan including the drainage map for management of overland flow considering the ongoing mining activity in the adjacent operational quarry.
6. The proponent should upload the tree cutting details and specific green-belt
7. Development plan.



Rammie

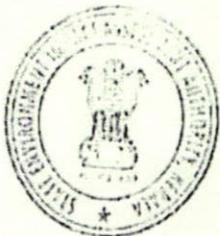
LEGAL OFFICER
SEIAA

- 8. The proponent should upload the traffic management details and the dust emission control considering the ongoing mining activity in the adjacent operational quarry.
- 9. The EC conditions comprising 23 general conditions and 9 specific conditions issued for the adjacent quarry are mostly not complied with. A compliance certificate may be called for urgently based on which continuance of the mining activity in the operational quarry may be decided.
- 10. The proponent should also be directed to submit the additional details sought in the 112th SEAC meeting.

The proponent should satisfy the criteria of distance to the site from the residential houses, public buildings and inhabited sites and locations as per existing rules and court directions."

VIII. It is submitted that the Application of the project proponent is before the SEAC and only after the deliberation by SEAC the project shall be placed before this Respondent for issuance of EC. It is further submitted that SEIAA will further consider all the environmental and legal requirement before the issuance of EC.

IX. It is submitted that as the matter stood so the Hon'ble National Green Tribunal as per Order No.75/2021 dated 26.02.2021, directed to constitute a joint Committee comprising of (1) a Senior Officer from Ministry of Environment, Forest and Climate Change, (MoEF & CC) Regional Office, Bangalore, (2) a senior Officer from State Environment Impact Assessment Authority (SEIAA), State of Kerala and (3) a senior Officer from the Department of Mining and Geology, (4) The District Collector, Kannur or Sub-Divisional Magistrate, as designated by the District Collector to inspect the area in question



Ramma

LEGAL OFFICER
SEIAA

and submit a factual as well as action taken report if there is any violation of Environment Clearance conditions, Whether there was any excess mining , assess the environmental compensation apart from the loss of royalty and penalty to be imposed if there is any excess mining done than the permission granted and the cost required for restoration of environment and submit a report to the tribunal on or before 07.04.2021. The Department of Mining and Geology will be the Nodal Agency for coordination and also for providing logistic for this purpose.

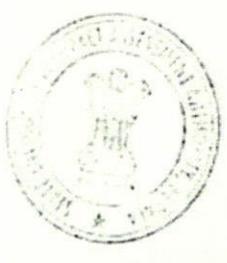
- X. It is submitted that the proposal was placed in the 120th meeting of SEAC held on 24th -26th March 2021. The Committee accepted the FIR on the proposal. The Committee also decided to nominate Dr. R. Ajayakumar Varma as the Expert Member to the Joint Committee constituted by the Hon'ble NGT in this regard. The joint committee submitted the report on 22.08.2021.
- XI. It is humbly submitted that this Respondent has been diligently complying with all the applicable laws before the issuance of Environmental Clearance.

Under the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to pass such order or orders as this Hon'ble tribunal may deem fit and proper in circumstances of the case and thus render justice.

Dated at Chennai on this the 17th day of November, 2021

Ramm

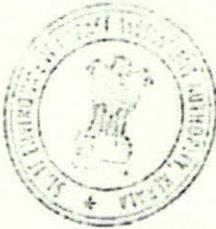
3RD RESPONDENT
LEGAL OFFICER
SEINA



VERIFICATION

I, RANI.R.S, W/o Mr. R.Prabodh Chandran, aged 45 years, having Office at Thiruvananthapuram do hereby verify that the contents of paras 1 to 3 are true to the best of my personal knowledge and paras 1 to 3 believed to be true on legal advice and that I have not suppressed any material fact.

Verified at Chennai on this the 17th day of November, 2021 .



Rani R.S

3RD RESPONDENT

LEGAL OFFICER

SR IAA

**MINUTES OF THE 108th MEETING OF SEAC, KERALA, HELD ON 13th & 14th
JANUARY, 2020 AT THE CONFERENCE HALL, STATE ENVIRONMENT
IMPACT ASSESSMENT AUTHORITY, THIRUVANANTHAPURAM**
PARIVESH FILES
AGENDA-5

19...Proposal No.SIA/KL/MIN/45999/2019

Decision: The Committee directed the proponent to submit the following documents/details:

1. Application in Form IM
2. Google map with boundary of project area marked with boundary pillars
3. Revised Project cost taking into consideration the investment required for land, infrastructure, environmental management including green belt development and compensatory afforestation/tree planting required, environmental and social commitment to be full-filled, administrative expenses etc.
4. Land use/Land cover details within 500m radius of the project location
5. District Mineral Survey Report
6. Approved Mining Plan
7. Revised Environment Responsibility Plan with monitorable action components
8. Survey map indicating the nearby houses and other structures indicating distance from the project location
9. Details for proving land ownership
10. Detailed bio-diversity assessment of the region
11. Map showing the project area overlaid on the hazard zonation map of the region
12. Site-specific Environmental Management Plan and Risk Assessment Plan

Mir Mohammed Ali I.A.S
Secretary

Dr.C.Bhaskaran
Chairman

11

**MINUTES OF THE 111th MEETING OF SEAC, KERALA HELD ON 2 - 4, JUNE,
2020 AT THE CONFERENCE HALL, STATE ENVIRONMENT
IMPACT ASSESSMENT AUTHORITY, THIRUVANANTHAPURAM
PARIVESH FILES
AGENDA-1**

18. SIA/KL/MIN/45999/2019, File No.1504 /EC3/2019/SEIAA

Decision: The proponent is invited for presentation

Sd/-
Mir Mohammed Ali, IAS
Secretary

Sd/-
Dr. C. Bhaskaran
Chairman

**MINUTES OF THE 112th MEETING OF SEAC, KERALA HELD ON 12th to 14th
August 2020 AT THE CONFERENCE HALL, STATE ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY, THIRUVANANTHAPURAM**
PARIVESH FILES
PART -II

12) SIA/KL/MIN/45999/2019 , 1504/EC3/2019/SEIAA

**Building Stone Quarry of M/s. RDS Project Ltd at Re.Sy.No: 74/1D of Kuttoor Village,
Payyannur Taluk, Kannur District, Kerala State for an area of 0.9710 Ha**

Decision: The proponent was present. The RQP made the presentation. The Committee decided to direct the proponent to submit the following documents/details;

- 1) Completely filled Form IM
- 2) Affidavit on ownership.
- 3) DSR should be updated.
- 4) Air & water quality details
- 5) Distance from the proposed quarry to the nearby houses/buildings
- 6) Revised CER with details of the proposed program.
- 7) Environment Management Plan should consider the presence of the crusher unit within 25 m.

The Committee also entrusted Dr.R.AjayakumarVarma & Dr.N.Anil Kumar for field inspection.

Mir Mohammed Ali, IAS
Secretary

Dr.C.Bhaskaran
Chairman

MINUTES OF THE 119th MEETING OF SEAC KERALA HELD DURING 23rd - 25th FEBRUARY, 2021 AT THE CONFERENCE HALL, STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, THIRUVANANTHAPURAM

15. SIA/KL/MIN/45999/2019, 1504/EC3/2019/SEIAA

Environmental Clearance for the proposed Building stone Quarry project in Re-Survey Nos. 74/1D of Kuttoor Village, Payyannur Taluk, Kannur District by Mr. Shri.SumithGoyal, Managing Director, M/s.RDS Project Ltd (Field Inspection Report received)

Decision: The Committee discussed the Field Inspection Report and decided to direct the proponent to submit the following documents/details:

- a. A portion of the proposed site forms part of the operational granite building stone quarry project of the same proponent in the same Survey Number and a portion of the land has already been mined out. Therefore, proposed scheme of mining is not found feasible and therefore, a revised mine plan should be uploaded.
- b. The proponent should upload a revised EMP incorporating CER. The implementation plan of the CER proposals should be such that its execution should be completed within the first two years so that it could be maintained by the proponent during the next three years.
- c. The proponent should upload a detailed environmental management plan that could mitigate the potential hazardous situation that may arise due to the mining activity in the proposed project site taking also into consideration the impacts due to the adjacent operational quarry.
- d. The proponent should upload a detailed water management plan that includes water demand for different purposes during the mining activity and the source of water and its adequacy considering the ongoing mining activity in the adjacent operational quarry.
- e. The proponent should upload a detailed drainage plan including the drainage map for management of overland flow considering the ongoing mining activity in the adjacent operational quarry.
- f. The proponent should upload the tree cutting details and specific green-belt
- g. development plan.
- h. The proponent should upload the traffic management details and the dust emission control considering the ongoing mining activity in the adjacent operational quarry.

- i. The EC conditions comprising 23 general conditions and 9 specific conditions issued for the adjacent quarry are mostly not complied with. A compliance certificate may be called for urgently based on which continuance of the mining activity in the operational quarry may be decided.
- j. The proponent should also be directed to submit the additional details sought in the 112th SEAC meeting.

The proponent should satisfy the criteria of distance to the site from the residential houses, public buildings and inhabited sites and locations as per existing rules and court directions.

**Sd/
Dr.C.Bhaskaran,
Chairman, SEAC**

**MINUTES OF THE 120th MEETING OF SEAC KERALA HELD DURING 24-26,
MARCH, 2021 AT THE CONFERENCE HALL, STATE ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY, THIRUVANANTHAPURAM**

NGT Order 75/2021 Received

Item No. 120.43 Environmental Clearance for the proposed Building Stone Quarry project in Re-Survey Nos. 74/1D of Kuttoor Village, Payyannur Taluk, Kannur District by Mr. Shri.Sumith Goyal, Managing Director, M/S RDS Project Ltd (SIA/KL/MIN/45999/2019, 1504/EC3/2019/SEIAA)

Decision: The Committee accepted the FIR on the proposal. The Committee also decided to nominate Dr.R.Ajayakumar Varma as the Expert Member to the Joint Committee constituted by the Hon'ble NGT in this regard

Sd/-
Dr.C.Bhaskaran,
Chairman, SEAC

Form-2
APPLICATION FOR PRIOR ENVIRONMENTAL CLEARANCE

S. No.	Item	Details		
1.	<p>Whether it is a violation case and application is being submitted under Notification No. S.O.804(E) dated 14.03.2017 ?</p> <p>Details of Project:</p> <p>(a)Name of the project(s)</p> <p>(b)Name of the Company / Organisation</p> <p>(c)Registered Address</p> <p>(d)Legal Status of the Company</p>	<p>No</p> <p>Building Stone Quarry of M/s. RDS Project Ltd BUILDING STONE QUARRY OF M /S RDS PROJECT LTD Sumit Goyal Managing Director, RDS Project Ltd Shihab Thangal Road, Panampilly Nagar, Kadavanthra po Ernakulam,, Kannur, Kerala-682020 Others</p>		
2.	<p>Address for the correspondence:</p> <p>(a)Name of the Applicant</p> <p>(b)Designation (Owner/ Partner/ CEO)</p> <p>(c)Address</p> <p>(d)Pin code</p> <p>(e)E-mail</p> <p>(f)Telephone No.</p> <p>(g)Fax No.</p> <p>(h)Copy of documents in support of the competence/authority of the person making this application to make application on behalf of the User Agency .</p>	<p>Sumit Goyal Managing Director RDS Project Ltd, Shihab Thangal road, Panampilly Nagar, Kadavanthra po, Ernakulam,, Taliparamba, Kannur, Kerala-682020 682020 sumitrdsec@gmail.com 483-2853657</p> <p><u>Annexure-Uploaded Copy of documents in support of the competence/authority</u></p>		
3.	<p>Category of the Project/Activity as per Schedule of EIA Notification, 2006:</p> <p>(a)Major Project/Activity</p> <p>(b)Minor Project/Activity</p> <p>(c)Category</p> <p>(d)Proposal Number</p> <p>(e)Master Proposal Number(Single Window)</p> <p>(f)EAC concerned (for category A Projects only)</p> <p>(g)Project Type</p>	<p>1(a) Mining of minerals NIL B2 SIA/KL/MIN/45999/2019 SW/124363/2019 Non-Coal Mining Fresh EC</p>		
4.	<p>Location of the Project:</p> <p>(a)Plot/Survey/Khasra No.</p> <p>(b)Pincode</p> <p>(c)Bounded Latitudes (North)</p> <p>From</p> <p>Degree</p> <p>Minutes</p> <p>Second</p> <p>From</p> <p>Degree</p> <p>Minutes</p> <p>Second</p> <p>(d)Bounded Longitudes (East)</p> <p>From</p> <p>Degree</p> <p>Minutes</p> <p>Second</p> <p>From</p> <p>Degree</p> <p>Minutes</p> <p>Second</p> <p>(e)Survey of India Topo Sheet No.</p> <p>(f)Uploaded Topo Sheet File</p> <p>(g)Maximum Elevation Above Means Sea Level(AMSL)</p> <p>(h)Uploaded (kml) File</p> <p>(i)Distance of Nearest HFL from the project boundary within the study area</p> <p>(j)Seismic Zone</p>	<p>74/ID 682020</p> <p>12.190150</p> <p>12.191680</p> <p>75.335528</p> <p>75.336444</p> <p>48P/8 <u>Copy of Topo Sheet File</u> 58 <u>Copy of Kml File</u> </p> <p>0 3</p>		
5.	<p>(a)Number of States in which Project will be Executed</p> <p>(b)Main State of the project</p>	<p>1 Kerala</p>		
Details of State(s) of the project				
S. No.	State Name	District Name	Tehsil Name	Village Name

(1.)	Kerala	Kannur	Taliparamba	Kuttoor							
6.	Details of Terms of Reference (ToR): (a) MoEF&CC / SEIAA File Number SIA/KL/MIN/42848/2019 (b) Date of Apply of TOR 13 Sep 2019 (c) Date of Issue of TOR / Standard ToR 13 Sep 2019 (d) Previous TOR Letter Copy of Previous TOR letter										
7.	Details of Public Consultation: (a) Whether the Project Exempted from Public Hearing? Yes (b) Reason Since it is a B2 Category project (c) Supporting Document Copy of Supporting Document										
8.	Details of Project Configuration/Product:										
8.1. Project Configuration											
S. No.	Plant/Equipment/Facility	Configuration	Remarks								
(1.)	not applicable	not applicable	not applicable								
8.2. Product											
S. No.	Product/Activity (Capacity/Area)	Quantity	Unit	Other Unit	Mode of Transport / Transmission of Product	Other Mode of Transport / Transmission of Product					
(1.)	0.9710	71622	Tons per Annum		Road						
9.	In case of Expansion / Modernisation / One Time Capacity Expansion (only for Coal Mining) / Expansion under Clause 7(ii) / Modernisation under Clause 7(ii) / Change of Product Mix under Clause 7(ii): Details Not Applicable										
9.1.	Details of Consent to Operate (i) Whether Consent to operate obtained ? NA (ii) Copies of all Consent to operate obtained since inception NA (iii) Date of Issue 03 Nov 2019 (iv) Valid Upto 03 Nov 2019 (v) File No. not applicable (vi) Application No. not applicable (vii) Copy of Consent to operate valid as on date Copy of Consent to Operate										
10.	Project Cost: (a) Total Cost of the Project at current price level (in crores) 0.6 (b) Funds Allocated for Environment Management (Capital) (in crores) 0.2 (c) Funds Allocated Towards ESC (Entrepreneur Social Responsibility) (in crores) 0.2 (d) Funds Allocated for Environment Management Plan (EMP) (Recurring per Annum) (in crores) 0.1 (e) Funds Allocated for Environment Management Capital(%) 33.33										
11.	Whether project attracts the General Condition specified in the Schedule of EIA Notification ? No										
12.	Whether project attract the Specific Condition specified in the Schedule of EIA Notification ? No										
13.	Raw Material / Fuel Requirement: (a) Proposed quantity of raw material/fuel 0 (b) Existing quantity of raw material/fuel N/A (c) Total quantity of raw material/fuel 0										
13.1. Raw Material / Fuel Profile											
S. No.	Raw Material / Fuel	Quantity	Unit	Other Unit	Source (incase of Import. please specify country and Name of the port from which Raw Material / Fuel is	Mode of Transport	Other Mode of Transport	Distance of Source from Project Site (in Kilometres) (In case of import, distance from the port from which the raw material /	Type of Linkage	Other Type of Linkage	Uploaded Copy of Linkage

(1.)	Building Stone	71622	Tons per Annum	received)	0	Road	fuel is received)	0	Open Market	Copy of Linkage
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14.	Baseline Data :	
(a)Period of Base Line Data Collection	FROM 15 Jun 2019 To 17 Jun 2019	
(b)Season	Pre-Monsoon	

14.1. No. of ambient Air Quality (AAQ) Monitoring Locations : 4

S. No.	Criteria Pollutants	Other Criteria Pollutants	Unit	Maximum Value	Minimum Value	98 Percentile Value	Prescribed Standard
(1.)	PM10		Micro Gram per Meter Cube	50.2	48.6	49.4	100
(2.)	PM2.5		Micro Gram per Meter Cube	30.1	28.7	28.7	60
(3.)	SO2		Micro Gram per Meter Cube	8.6	7.1	7.8	80
(4.)	NOx		Micro Gram per Meter Cube	7.2	5.1	6.1	80

14.2. No. of Ground Water Monitoring Locations : 2

S. No.	Criteria Pollutants	Other Criteria Pollutants	Heavy Metal	Unit	Other Unit	Maximum Value	Minimum Value	Desirable Limit	Maximum Permissible Limit
(1.)	pH			NA		6.52	6.36	6.36	8.5
(2.)	TDS			mg/l		128	89	89	500
(3.)	Total Hardness			mg/l		36.5	20.1	20.1	200
(4.)	Chlorides			mg/l		21.2	16.5	16.5	250
(5.)	TSS			NA		0	0	0	0
(6.)	Fluoride			NA		0	0	0	1.0

14.3. No. of Surface Water Monitoring Locations : 0

S. No.	Criteria Pollutants	Other Criteria Pollutants	Unit	Other Unit	Maximum Value	Minimum Value	Classification of inland water body
(1.)	BOD		NA		0	0	A
(2.)	COD		NA		0	0	A
(3.)	pH		NA		0	0	A
(4.)	DO		NA		0	0	A

14.4. No. of Ambient Noise Monitoring Locations : 4

S. No.	Parameter	Unit	Maximum Value	Minimum Value	Prescribed Standard
(1.)	Leq(Day)	A-weighted decibels(dB(A))	47.1	4.5	47.1
(2.)	Leq(Night)	A-weighted decibels(dB(A))	34.8	34.4	34.8

14.5. No. of Soil Sample Monitored Locations : 0

S. No.	Parameter	Unit	Other Unit	Maximum Value	Minimum Value
(1.)	N(Nitrogen)			0	0
(2.)	P(Phosphorus)			0	0
(3.)	Electric Conductivity			0	0
(4.)	K(Potassium)			0	0
(5.)	pH			0	0

14.6.	Details of Ground Water Table:	
(a)Range of Water Table Pre-Monsoon Season (Meters Below Ground Level (m bgl))	From 15 To 15	
(b)Range of Water Table Post-Monsoon Season (Meters Below Ground Level (m bgl))	From 15 To 15	
(c)Whether Ground Water Intersection will be there ?	No	

15. Details of Water Requirement (During Operation)

S. No.	Source	Source Other	Required Quantity	Distance from Source	Copy of Permission from Competent Authority	Mode of Transport	Other Mode of Transport	Method of Water Withdrawal	Other Method of Water Withdrawal	Letter No.	Date of Issue	Permitted Quantity
(1.)	GroundWater		5	2	Copy of Permission Letter	Pipeline		Open Well		NA	04 Nov 2019	5
(2.)	GroundWater		5	2	Copy of Permission Letter	Pipeline		Open Well		0	08 Nov 2019	5

15.1. (a) Whether Desalination is proposed | No

16. Waste Water Management (During Operation)

S. No.	Type/Source	Quantity of Waste Water Generated (Kilolitre per Day)	Treatment Capacity (Kilolitre per Day)	Treatment Method	Mode of Disposal	Other Mode of Disposal	Quantity of Treated Water Used in Recycling/Reuse (Kilolitre per Day)	Quantity of Discharged Water (Kilolitre per Day)
(1.)	sewage	3	2	sewage treatment plant	Green Belt Renewal Plant		1	2

16.1. (a) Total Waste Water Generation | 3
 (b) Total Discharged Water | 2
 (c) Total Reused Water | 1

17. Solid Waste Generation/Management

S. No.	Name of Waste	Item	Other Item	Quantity per Annum	Unit	Distance from Site (KM)	Mode of Transport	Other Mode of Transport	Mode of Disposal	Other Mode of Disposal
(1.)	top soil	Construction & Demolition Waste	mi	4930	Tons	0	Road		Others	greelt developmentn b

18.

18.1. Air Quality Impact Prediction

S. No.	Criteria Pollutants	Other Criteria Pollutants	Unit	Baseline Concentration	Distance GLC	Incremental Concentration	Total GLC	Prescribed Standard
(1.)	NOx		NA	0	0	0	0	0
(2.)	PM2.5		NA	0	0	0	0	0
(3.)	PM10		NA	0	0	0	0	0
(4.)	SO2		NA	0	0	0	0	0

18.2. Stack Details

S. No.	Source	Fuel	Stack Height (m)	Stack Diameter (m)	Pollutants	Other Pollutants	Emission (GLS)
(1.)	not applicable	NA	0	0	Others		0

19. **Power Requirement:**
 (a) Quantity (Kilo Volt Amps (kVA)) | 60
 (b) Source | diesel engine
 (c) Uploaded Copy of Agreement | [Copy of Agreement](#)
 (d) Standby Arrangement (Details of DG Sets) | na
 (e) Stack Height (in m) | 0

20. **Land Ownership Pattern:**
 (a) Forest Land | 0.0000
 (b) Private Land | 0.9710
 (c) Government Land | 0.0000
 (d) Revenue Land | 0.0000
 (e) Other Land | 0.0000
Total Land | 0.9710

21. **Present Land Use Breakup of the Study Area in Ha:**
 (a) Agriculture Area | 0.0000
 (b) Waste/Barren Land | 0.0000
 (c) Grazing/ Community Land | 0.0000

(d)Surface Water Bodies	0.0000
(e)Settlements	0.0000
(f)Industrial	0.0000
(g)Forest	0.0000
(h)Mangroves	0.0000
(i)Marine Area	0.0000
(j)Others : total land	0.9710
Total	0.971

22. Land Requirement for Various Activities

S. No.	Description of Activity / Facility / Plant / Others	Others	Land Requirement	Remarks
(1.)	Safety Zone		0.2844	na
	Total		0.2844	

23. Ecological and Environmental Sensitivity (Within 10 Km):- WLS-Wild Life Species; NPA-Notified Protected Area; ESAs-Eco Sensitive Areas; ESZs-Eco Sensitive Zones :

23.1. Details of Ecological Sensitivity :

S. No.	Details of Ecological Sensitivity	Name	Distance from the Project (Km)	Remarks
(1.)	Critically Polluted Area	nil	0	nil
(2.)	NPA	nil	0	nil
(3.)	ESZs	nil	0	nil
(4.)	Corridors	nil	0	nil
(5.)	ESAs	nil	0	nil
(6.)	Wildlife Corridors	nil	0	nil
(7.)	WLS	nil	0	nil

23.2. Details of Environmental Sensitivity :

S. No.	Details of Environmental Sensitivity	Other Details of Environmental Sensitivity	Name	Distance from the Project (Km)	Remarks
(1.)	Defence Installations		CRPF Training center	8	nil
(2.)	Forest		nil	0	nil
(3.)	Archaeological Sites		nil	0	nil

23.3.	(a)Whether Noc / Permission from the competent authority is required?	No
	(b)Whether NBWL recommendation is required?	No

24.	Forest Land: Whether any Forest Land involved?	No
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25.	Tree Cutting: (a)No. of Trees Cut for the Project (if Forest Land not Involved)	0
	(b)Details of Tree Cutting and Planting of Trees	Copy of Details of Tree Cutting and Planting of Trees

26.	Land Acquisition Status: (a)Acquired Land(Ha)	0
	(b)Land yet to be acquired(Ha)	0
	(c)Status of Land acquisition if not acquired	0

27.	Rehabilitation and Resettlement (R&R): (a)No. of Villages	0
	(b)No. of Households	0
	(c)No. of PDFs (Project Displaced Families)	0
	(d)No. of PAFs (Project Affected Families)	0
	(e)Funds Allocated for R&R(in Rs)	0
	(f)Status of R&R	Yet To Start

28.	Details of Presence of Schedule-I Species: (a)Whether there is Presence of Schedule-I Species ?	No
	(b)Whether conservation plan for Schedule-I Species has been prepared ?	No
	(c)Whether conservation plan for Schedule-I Species has been approved by competent authority ?	No

29.	Details of Presence of Water Bodies in Core Area: (a)Whether there is Presence of Water Bodies in Core Area ?	No
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	(b)Whether there is Diversion Required ? (c)Whether permission has been obtained from competent authority ?	No No
30.	Details of Presence of Water Bodies in Buffer Area: (a)Whether there is Presence of Water Bodies in Buffer Area ?	No
31.	Manpower Requirement: (a)Permanent Employment-During Construction (b)Permanent Employment-During Operation (c)Temporary Employment- During Construction (d)Temporary Employment- During Operation (e)No. of working days (f)Total Manpower	0 23 0 0 300 23
32.	Green Belt in Ha: (a)Total Area of Green Belt (in hectare) (b)Percentage of Total Project Area (c)No. of Plants to be Planted (d)Funds Allocated for Plantation (e)Uploaded Green Belt plan	0.2844 29.29 57 100000 Copy of Green Belt Plan
33.	Project Benefits	
S. No.	Type of Project Benefits	Details of Project Benefits
(1.)	Social	supply construction material at moderate rate,give emploment to local people

34. CRZ Specific Details : Not Applicable

35. Sector Specific Details For Non-Coal Mining

S. No.	Item	Details
1.	No. of Mineral(s) to be Mined : 1	
S. No.	Mineral(s) to be Mined	Major or Minor Mineral
(1.)	granite building stone	Minor
2.	Mine Capacity in ROM (Run of Mine)	0
3.	Uploaded 500 meters Cluster Certificate from State Mines and Geology in case of minor minerals	Copy of 500 meters Cluster Certificate from State Mines and Geology.
4.	Mining Plan: (a)Approval Letter No. (b)Date of Approval (c)Approved Letter (d)Approved By State Mining and Geology Department (e)Approved Mining Lease Area (f)Approved Capacity	DOC/M-305/2019 24 Jul 2019 Copy of Approved Letter State 0.9710 71622
5.	Technical Details: (a)Total Geological Reserves (Million Ton) (b)Mineable Reserves (Million Ton) (c)Extractable Reserves(Million Ton) (d)Percent(%) of Extraction (e)Grade of Coal /Ore /Mineral (f)Stripping Ratio (g)Category of Gaseousness (Only for Coal Mining, Others may Write NA) (h)Average Gradient(Degree) (i)Mining Method (j)Life of Mine (Years)	921049.25 358110 358110 38 0 0 : 0 0 0 Opencast 5
6.	Details of Beneficiations: (a)Whether it is proposed to install beneficiation plant/Coal washery within the mining lease area (b)Whether it is proposed to install crusher within the mining lease area	No No
7.	Details of Seams: (a)Whether details of seam applicable	No

8.	Details of Mining Lease:						
	(a)Mining Lease Area (in Hectare)		0.9710				
	(b)Whether obtained Letter of Intent (LOI) from the state government ?		Yes				
	(i)Copy of Letter of Intent		<u>Copy of Letter of Intent</u>				
	(ii)Date of issue of LOI		20 May 2019				
	(iii)Validity of LOI		5				
	(iv)Reference No. of LOI		DOC/M-305/19				
	(c)Whether Lease Deed Executed ?		No				
	(i)Reason thereof		NA				
	(d)Whether Lease Deed Renewed ?		No				
(i)Reason thereof		NA					
9.	OB (Over Burden) Management:						
	(a) Details of External Dumps:						
	(i)No. of OB Dumps		1				
	(ii)Total Area (in Hectare)		0.016				
	(iii)Height (in meter)		2				
	(iv)Quantity (in Million Cubic meter)		7440				
	(v)No. of year back fill up		0				
	(b) Details of Internal Dumps:						
	(i)No. of Internal Dumps		0				
	(ii)Total Area (in Hectare)		0				
(iii)Height (in meter)		0					
(iv)Quantity (in Million Cubic meter)		0					
10.	Details of Topsoil Management:						
	(a)Quantity of Topsoil excavated during the entire life of the mine (in Million Cubic metre)		4930				
	(b)Quantity of Topsoil proposed for utilization for reclamation during the entire life of the mine (in Million Cubic metre)		4900				
	(c)Quantity of Topsoil proposed for utilization for other activities during the entire life of the mine (in Million Cubic metre)		930				
11.	Details of Final Mine Void:						
	(a)Area (in Hectare)		0.6866				
	(b)Depth (in meter)		0				
	(c)Volume (in Million Cubic meter)		0				
12.	Details of Quarry:						
	(a)Final Void of 0. (hectare) at a Depth of 0.0971 meter which is Proposed to be Converted into a Water Body.						
	(b)Total Quarry Area (ha)		0.9710				
13.	Details of Transportation:						
	(a)In Pit/Underground to Surface		0				
	(b)Surface to Siding/Loading		na				
	(c)Transportation / Conveyor Details		na				
14. Details of Land Usage (Pre-Mining)							
S. No.	LAND USE	Other LAND USE	WITHIN ML AREA (Hectare)	OUTSIDE ML AREA (Hectare)	TOTAL (Hectare)		
(1.)	AGRICULTURE LAND		0	0	0		
(2.)	WASTE LAND		0	0	0		
(3.)	SETTLEMENTS		0	0	0		
(4.)	FOREST LAND		0	0	0		
(5.)	GRAZING LAND		0	0	0		
(6.)	SURFACE WATER BODIES		0	0	0		
TOTAL			0	0	0		
15. Details of Land Usage (Post-Mining)							
S. No.	LAND USE	Other LAND USE	Plantation (ha)	Water Body (ha)	Public Use (ha)	Undisturbed (ha)	Total
(1.)	EXTERNAL OB DUMPS		0	0	0		0
(2.)	ROADS		0	0	0		0
(3.)	GREEN BELT		0.2844	0	0		0.2844
(4.)	INTERNAL OB DUMPS		0	0	0		0
TOTAL		0.971	0	0	0	0	0.971

(5.)	BUILT UP AREA (COLONY/OFFICE)	0	0	0	0
(6.)	VIRGIN AREA	0	0	0	0
(7.)	TOP SOIL STORAGE	0	0	0	0
(8.)	EXCAVATION/QUARRY	0.6866	0	0	0.6866
TOTAL		0.971	0	0	0.971

Details of Reclamation:	
Total Afforestation Plan shall be Implemented Covering of Mining. This will Include:	
16.	(a) External OB Dump (in hectare) 0.016 (b) Internal Dump (in hectare) 0 (c) Quarry (in hectare) 0 (d) Safety Zone (in hectare) 0.2844 (e) Final Void of 0 (hectare) at a Depth of 0 meter which is Proposed to be Converted into a Water Body. (f) Density of Tree Plantation per ha (in no.) 56 (g) Others in ha (such as Excavation Area along ML Boundary, along Roads and Infrastructure, Embankment Area and in Township Located Outside the Lease etc) 0 (h) Total afforestation plant (in hectare) 0.2844

17.	Status of progressive Mining Closure Plan: Details Not Applicable
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18. **Details of Actual Coal/ ORE Production vis-a-vis Sanctioned Capacity since the Inception:**

S. No.	Financial Year	Sanctioned Capacity as per EC (MTPA)	Sanctioned Capacity as per CTO	Sanctioned Capacity as per approved mining plan	Actual Production	Excess Production Beyond the EC / CTO/ Mining Plan Sanctioned Capacity (MTPA)
(1.)	0	0	0	0	0	0

S. No.	Item	Details
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36.	Details of Court Cases: (a) Whether there is any Court Cases pending against the project and/or land in which the project is proposed to be set up ?	No
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37.	Details of Direction Issued under Environment (Protection) Act / Air (Prevention & Control of Pollution) Act / Water (Prevention & Control of Pollution) Act: (a) Whether any Direction issued under EPA Act/Air Act/Water Act ?	No
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38.	Details of EIA Consultant: (a) Have you hired Consultant for preparing document? Yes (i) Accreditation No. RQP/BNG/338/2014/A (ii) Name of the EIA Consultant MAHESH .S. (iii) Address TC 31/580, NAVADEEPAM, SN NAGARPETTAH (PO), TRIVANDRUM-695 024 (iv) Mobile No. 9446303422 (v) Landline No. 0494260804 (vi) Email Id maheshsurendranpillai@gmail.com (vii) Category of Accreditation B (viii) Sector of Accreditation Non-Coal Mining (ix) Validity of Accreditation 01 Jul 2024 (x) Uploaded Certificate of Accreditation certified by QCI/NABET Copy of Certificate of Accreditation
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39.	Documents to be Attached: (a) Upload Copy of EIA/EMP(Text) Copy of EIA/EMP(Text) (b) Upload Copy of EIA/EMP(Annexures) Report Copy of EIA/EMP(Annexures) (c) Upload Copy of EIA/EMP(Maps/Plans/Figures only) Copy of EIA/EMP(Maps/Plans/Figures only) (b) Uploaded Copy of Risk Assessment Report Copy of Risk Assessment (c) Uploaded Copy of Feasibility Report/ Detailed Project Report(DPR) /Detailed Engineering Report /Detailed Conceptual Plan /Approved Mining Plan Copy of Feasibility Report/ Detailed Project Report(DPR) /Detailed Engineering Report /Detailed Conceptual Plan /Approved Mining Plan (d) Uploaded Copy of Final Layout Plan Copy of Final Layout Plan (e) Uploaded Cover Letter NA (f) Uploaded Copy of documents in support of the competence/authority of the person making this application to make application on behalf of the User Agency Copy of documents in support of the competence/authority of the person making this application to make application on behalf of the User Agency (g) Uploaded Copy of District Survey Report NA (h) Uploaded Copy of Replenishment Study Report & Baseline Survey Data NA (i) Uploaded Additional File Copy of Additional File
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(f)Uploaded Updated Form1		NA	
Essential Details Sought			
S. No.	EDS Sought Date	EDS Sought	Letter
(1.)	29/11/2019	You should pay the Processing Fee to treasury directly in the Head of Account '1425-00-501-99-Processing Charge on Environment Clearance by the State Environment Impact Assessment Authority' and upload the Chelan via PARIVESH.	
(2.)	29/11/2019	The correction have been made as per the instruction received	
Additional Details Sought			
S. No.	ADS Sought Date	ADS Sought	Letter
(1.)	04/03/2020	PLEASE SEE THE ATTACHMENT AND SUBMIT DOCUMENTS	ADS Letter
(2.)	09/03/2020	Nil	ADS Letter
(3.)	18/03/2021	Please submit the documents as per the minutes of 119th SEAC meeting	ADS Letter

Undertaking

I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief. And I am aware that if any part of the data and information found to be false or misleading at any stage, the project will be rejected and clearance given, if any to the project will be revoked at our risk and cost. In addition to above, I hereby give undertaking that no activity/ construction/ expansion has since been taken up.

Name of Applicant	Sumit Goyal
Designation	Managing Director
Name of Company (Applicant Name should not be given here)	BUILDING STONE QUARRY OF M /S RDS PROJECT LTD
Address	Sumit Goyal Managing Director, RDS Project Ltd Shihab Thangal Road, Panampilly Nagar, Kadavanthra po Ernakulam

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